## <u>COURT-II</u>

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

### IA NO. 903 OF 2017 IN DFR NO. 3244 OF 2017

Dated: <u>20<sup>th</sup> November, 2017</u>

# Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N.K. Patil, Judicial Member

#### In the matter of:

Office of Chief Engineer, State Load Despatch Centre Vs. Central Electricity Regulatory Commission & Ors.			 Appellant(s)
			 Respondent(s)
Counsel for the Appellant (s)	:	Ms. Mezag Andrabi Ms. Shruti Dass	
Counsel for the Respondent(s)	:	Mr. Manu Seshadri Ms. Neha Garg for R-2	

# ORDER (IA No. 903 of 2017 – delay in filing)

There is 10 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

The Respondents have been served. Mr. Manu Seshadri appears on behalf of Respondent No.2. Other respondents, though served, are not represented.

We have heard learned counsel for the parties and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

We noticed that the number of days for the delay are hand written and without initials of the Applicant/Appellant. The Applicant/Appellant is directed to put initials at the place where the number of days for the delay are hand written.

Registry is directed to number the appeal and allow the Applicant/Appellant to make necessary rectification as indicated above.

List the matter for admission on 11.01.2018.

(Justice N.K. Patil) Judicial Member mk/vt (I. J. Kapoor) Technical Member